

P-24039/125/2024-IPR -International Policy Section  
Government of India  
Ministry of Commerce & Industry  
Department for Promotion of Industry and Internal Trade  
IPR - International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 15<sup>th</sup> October, 2024

**DEPUTATION ORDER**

Sanction of the President is hereby accorded to the foreign deputation of Mr. Vikash Sharma, Joint Controller of Patents and Designs for participating in the thirty-sixth session of the Standing Committee on the Law of Patents (SCP) scheduled to be held in Geneva from October 14 to 18, 2024 (excluding travel time and enforced half, if any).

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officer will be entitled to the following expenditure during deputation:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As per entitlement
Contingency	As per norms
Local Transport (including airport drop and pickup)	To be provided by PMI, Geneva
Mobile phone	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

4. During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

5. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

6. All admissible expenditure in respect of the officer towards Hotel

Accommodation/Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitible to the Head – 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.

7. The officer will furnish a report on their visit after return from abroad.

8. This sanction will be treated as an authority for the payment.

9. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 20 dated 14/10/2024 of File. No. P-24039/125/2024-IPR -International Policy Section (E-202472).

(Sanjay Kumar)  
Under Secretary

To:

**The Pay & Accounts Officer (PAO),**  
DPIIT, Udyog Bhawan.

Copy to:

1. The Head of Chancery, PMI, Geneva
2. Mr. Gaurav Kumar Thakur, Counsellor, PMI
3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
4. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
5. Mr. Anoop K. Joy, Joint Controller of Patents & Design
6. PSO to SIPP/ PPS to JS(HP)
7. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
8. IPR-Establishment, Vanijya Bhawan, New Delhi.